

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT CHENNAI**

Appeal No.46 of 2024

Praveena and Ors.

...Appellants

--Versus--

State Environment Impact Assessment

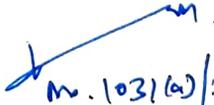
Authority (SEIAA) and another

....Respondents

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Dated at Chennai on this the 6th day of August, 2024.


M. 1031(a)/2001.
Counsel for Respondent-1

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
APPEAL No. 46 of 2024

IN THE MATTER OF:

Praveena and Ors.

...Appellant(s)

Versus

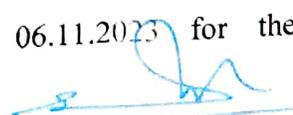
State Environment Impact Assessment Authority (SEIAA) and Anr.

...Respondent(s)

COUNTER AFFIDAVIT FILED ON BEHALF OF 1ST RESPONDENT

I, A.R. Rahul Nadh, I.A.S., aged about 36 years, working as Member Secretary, State Level Environment Impact Assessment Authority, Tamil Nadu (SEIAA-TN) having office at Third Floor, Panagal Maaligai, Saidapet, Chennai – 600015, do hereby solemnly affirm and sincerely state as follows:

1. I respectfully submit that I am filing counter affidavit on behalf of 1st Respondent herein and as such I am well acquainted with the facts and the circumstances of the case from the records available in this office.
2. I respectfully submit that at the outset, I deny all the averments stated in this Appeal as false except those that are specifically admitted hereunder and put the Petitioner to strict proof of the same.
3. It is respectfully submitted that the project proponent, M/s. State Industries Promotion Corporation of Tamil Nadu Limited has applied for Terms of Reference for the Proposed Development of Industrial Park over an extent of 203.69 Ha (Developable area). vide Online proposal No. SIA/TN/MIN/768351/2022, dated:21.06.2022.
4. It is respectfully submitted that Terms of Reference (ToR) was issued vide Lr.No. SEIAA-TN/F.No.9263/SEAC/ToR-1213/2022 Dated:14.07.2022 for the Proposed Development of Industrial Park over an extent of 203.69 Ha (Developable area).
5. It is respectfully submitted that ToR amendment was issued vide Lr.No. SEIAA-TN/F.No.9263/SEAC/ToR-1213/2022/Amendment/2023 dated 06.11.2023 for the


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Proposed Development of Industrial Park over an extent of 215.834 Ha (Developable area).

6. It is respectfully submitted that the project proponent, M/s. State Industries Promotion Corporation of Tamil Nadu Limited has applied for seeking Environmental Clearance for the Proposed Development of Industrial Park with Industrial Housing Facility over an extent of 215.834 Ha (533.11 Acres) at Soorapoondi Village S.F.Nos. 65/1, 181, 182, 183, 184, 185, 186, 187, 188, 189/1, 190, 192, 213pt, 214pt, 215, 216, 217, 218pt, 219pt, 220pt, 221pt, 227/1pt, 227/2pt, 227/3pt, 228/1pt, 228/2pt, 228/3pt, 235pt & Vaniamallee Village S.Nos. 31/1, 31/2, 31/3, 31/4, 31/5, 31/6, 36, 38/1, 41/3, 41/4, 41/12, 41/20, 142/1, 175/2, 175/3, 175/4, 176/1, 176/2, 176/3, 177, 178/1, 179, 180/1, 180/2, 180/3, 180/4, 180/5, 180/6, 181/1, 181/2, 181/3, 181/4, 182, 183, 184, 185, 188/2, 188/3, 188/4, 188/5, 189/1, 189/2, 189/3, 189/4, 197/2, 198/1, 199, 200, 201, 202, 203/1, 204/10, 205/2, 206, 207/1, 207/2, 207/3, 207/4, 207/5, 207/6, 207/7, 207/8, 207/9, 208/1, 208/2, 208/3, 208/4, 208/5, 208/6, 209, 210, 211, 212, 213pt, 214pt, 215, 216, 217/1, 218pt, 219pt, 221pt, 222pt, 223pt, 225pt, 226pt, 228/1 of Gummidipoondi Taluk, Tiruvallur District, Tamil Nadu vide online No. **SIA/TN/INFRA2/463400/2024 dated: 20.02.2024.**
7. It is respectfully submitted that the project proponent submitted the EIA Report on 21.02.2024.
8. It is respectfully submitted that that the project/activity is covered under Category "B1" of Item 8(b) "Townships and Area Development Projects" of the Schedule to the EIA Notification, 2006 as amended. As per the EIA Notification 2006 and its amendments the project is termed under Schedule 8 (b), Category B, since the area of Industrial Park is < 500 hectare and not housing any industry of Category A or B. As reported, the total Land area/ Developable area is 215.834 Ha, the Industrial Park is proposed to accommodate Electronics/Electrical, Engineering / Fabrication Industries & other non-EC category industries which do not fall under the purview of EIA Notification 2006 and its subsequent amendments.
9. It is respectfully submitted that as per EIA Notification, 2006 S.O1533 (E) dated 14.09.2006 as amended



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10. It is respectfully submitted that the proposal was placed in the **450th SEAC meeting held on 08.03.2024**. Committee discussed the matter and recommended a grant of environmental clearance for the project proposal as above and subject to the standard conditions as per the **Annexure II** of the minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions:

- i. The construction shall comply with Green Building norms and shall get minimum IGBC Gold rating.
- ii. The PP shall ensure that 33% of the total land area is maintained as green area.
- iii. PP shall submit the commitment letter from the local body for supply of fresh water.
- iv. The project proponent shall continuously operate and maintain the Sewage treatment plant & Grey Water Treatment Plant to achieve the standards prescribed by the TNPCB/CPCB.
- v. The proponent must protect 5 numbers of Ficus trees existing in the site by constructing stone wall fencing around each tree.
- vi. STP shall be installed on 10-year BOOT basis, so that the construction and maintenance are combined in one single responsibility.
- vii. The project proponent shall provide entry and exit points for the OSR area, play area as per the norms for the public usage and as committed. The PP shall construct a pond of appropriate size in the earmarked OSR land in consultation with the local body. The pond should be modelled like a temple tank with parapet walls, steps, etc. The pond is meant to play three hydraulic roles, namely (1) as a storage, which acted as insurance against low rainfall periods and also recharges groundwater in the surrounding area, (2) as a flood control measure, preventing soil erosion and wastage of runoff waters during the period of heavy rainfall, and (3) as a device which was crucial to the overall eco-system.
- viii. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.


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Project or Activity		Category with threshold limit		Conditions if any
		A	B	
(1)	(2)	(3)	(4)	(5)
7	Physical Infrastructure including Environmental Services			
7(c)	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	General as well as specific conditions shall apply Note: 1. Industrial Estate of area below 500 ha. and not housing any industry of category 'A' or 'B' does not require clearance. 2. If the area is less than 500 ha. but contains building and construction projects > 20,000 sq. mtr. and or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be.
8	Building or Construction projects or Area Development projects and Townships			
8(b)	Townships and Area Development Projects		Covering an area of > 50 ha and or built up area > 1,50,000 sq. mtrs	A project of Township and Area Development Projects covered under this item shall require an Environment Assessment report and be appraised as Category 'B1' Project. Note: "General Conditions" shall not apply.



Member Secretary

- ix. Project proponent should ensure that there will be no use of "Single use of Plastic" (SUP).
 - x. The proponent should provide the sufficient electric vehicle charging points as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
 - xi. The project proponent should develop green belt in the township as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms.
 - xii. Project proponent should invest the CSR amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
 - xiii. Proponent should submit the certified compliance report of previous/present EC along with action taken report to the regional office MoEF Lko/Director of Environment and other concerning authority regularly.
 - xiv. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.
 - xv. The project proponent shall provide a measuring device for monitoring the various sources of water supply namely fresh water, treated waste water and harvested rain water.
 - xvi. The proponent should provide the MoU with STPs' owner/concerned department for getting the STPs treated water for construction use.
11. It is respectfully submitted that subsequently the proposal was placed in the **708th authority meeting held on 02.04.2024**. After detailed discussions, the Authority accepts the recommendation of SEAC and **decided to grant Environmental Clearance** subject to the conditions as recommended by SEAC & normal conditions and conditions in **Annexure 'C'** of the minutes in addition to the following conditions.
- i. The PP shall ensure that the proposed activities in no way result any impact on the migratory birds.


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- ii. The PP shall ensure that the proposed activity in no way result any impact on the surrounding Agriculture.
- iii. The proponent shall ensure that the buildings should not cause any damage to water Table & natural drainage.
- iv. The proponent shall take necessary action to reduce anthropogenic GHGs such as CO₂, CH₄, nitrous oxide, etc., and temperature rise resulting from human activities.

12. It is respectfully submitted that after the proper examination of EIA Report submitted by the Project proponent, the Environmental Clearance has been granted to the project proponent vide EC24B3813TN5100474N dated 22.04.2024.

Therefore, humbly prayed that this Hon'ble Court may be pleased to record and pass orders as this Hon'ble Court may deem fit and proper in light of the facts and circumstances of this case and thus render justice.



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Solemnly affirmed in Chennai
On this the 05th day of August 2024
signed his name in my presence

Before me,
B. Dayan
No. 1302/1998
Anna St, ch-34.
Advocate, Chennai



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THIRU.DEEPAK S.BILGI, I.F.S.
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY TAMILNADU
3rd Floor, Panagal Maaligai,
No.1, Jeenu Road, Saidapet,
Chennai - 600 015.
Phone No. 044-24359973
Fax No. 044-24359975

TERMS OF REFERENCE (ToR)

Lr No.SEIAA-TN/F.No.9263/SEAC/ToR-1213/2022 Dated :14.07.2022

To

M/s.State Industries promotion
Corporation of Tamil Nadu
Soorapoondi and Vaniamallee
Thiruvallur District

Sir / Madam,

Sub: SEIAA, Tamil Nadu – Terms of Reference with Public Hearing (ToR) for the Proposed Construction at Soorapoondi Village S.F.Nos. 65/1, 181, 182, 183, 184, 185, 186, 187, 188, 189/1, 190, 192, 213pt, 214pt, 215, 216, 217, 218pt, 219 pt, 220pt, 221pt, 227pt, 228pt, 235pt. Vaniamallee Village S.Nos. -142/1, 175/2, 175/3, 175/4, 176/1, 176/2, 176/3, 177, 178/1, 179, 180/1, 180/2, 180/3, 180/4, 180/5, 180/6, 181/1, 181/2, 181/3, 181/4, 182, 183, 184, 185, 188/2, 188/3, 188/4, 188/5, 189/1, 189/2, 189/3, 189/4, 197/2, 198/1, 199, 200, 201, 202, 203/1, 204/10, 205/2, 206, 207/1, 207/2, 207/3, 207/4, 207/5, 207/6, 207/7, 207/8, 207/9, 208/1, 208/2, 208/3, 208/4, 208/5, 208/6, 209, 210, 211, 212, 213pt, 214pt, 215, 216, 217/1, 218pt, 219pt, 221pt, 222pt, 223pt, 225pt, 226pt, 228/1, Vaniamallee Village, Gummidipoondi Taluk, Tiruvallur District, Tamil Nadu by M/s SIPCOT - under project category – “B1” and Schedule S.No. 8(b) Area Development – ToR issued along with Public Hearing- preparation of EIA report – Regarding.

- Ref:** 1. Online proposal No. SIA/TN/MIN/ 76835/2022, dated: 21.06.2022
2. Your application seeking Terms of Reference submitted on: 18.05.2022
3. Minutes of the 287th Meeting of SEAC held on 22.06.2022


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4. Minutes of the 532th Meeting of SEIAA held 14.07.2022.

Kindly refer to your proposal submitted to the State Level Impact Assessment Authority for Terms of Reference.

The project proponent, M/s SIPCOT has submitted application seeking ToR for B1 category project in Form-I, for the Proposed Construction at Soorapoondi Village S.F.Nos. 65/1, 181, 182, 183, 184, 185, 186, 187, 188, 189/1, 190, 192, 213pt, 214pt, 215, 216, 217, 218pt, 219 pt, 220pt, 221pt, 227pt, 228pt, 235pt. Vaniamallee Village S.Nos. -142/1, 175/2, 175/3, 175/4, 176/1, 176/2, 176/3, 177, 178/1, 179, 180/1, 180/2, 180/3, 180/4, 180/5, 180/6, 181/1, 181/2, 181/3, 181/4, 182, 183, 184, 185, 188/2, 188/3, 188/4, 188/5, 189/1, 189/2, 189/3, 189/4, 197/2, 198/1, 199, 200, 201, 202, 203/1, 204/10, 205/2, 206, 207/1, 207/2, 207/3, 207/4, 207/5, 207/6, 207/7, 207/8, 207/9, 208/1, 208/2, 208/3, 208/4, 208/5, 208/6, 209, 210, 211, 212, 213pt, 214pt, 215, 216, 217/1, 218pt, 219pt, 221pt, 222pt, 223pt, 225pt, 226pt, 228/1, Gummidipoondi Taluk, Tiruvallur District, Tamil Nadu and has furnished Pre-feasibility report.

Discussion by SEAC and the Remarks:-

Proposed Development of Industrial Park at Soorapoondi Village S.Nos. 65/1, 181, 182, 183, 184, 185, 186, 187, 188, 189/1, 190, 192, 213pt, 214pt, 215, 216, 217, 218pt, 219 pt, 220pt, 221pt, 227pt, 228pt, 235pt. Vaniamallee Village S.Nos. -142/1, 175/2, 175/3, 175/4, 176/1, 176/2, 176/3, 177, 178/1, 179, 180/1, 180/2, 180/3, 180/4, 180/5, 180/6, 181/1, 181/2, 181/3, 181/4, 182, 183, 184, 185, 188/2, 188/3, 188/4, 188/5, 189/1, 189/2, 189/3, 189/4, 197/2, 198/1, 199, 200, 201, 202, 203/1, 204/10, 205/2, 206, 207/1, 207/2, 207/3, 207/4, 207/5, 207/6, 207/7, 207/8, 207/9, 208/1, 208/2, 208/3, 208/4, 208/5, 208/6, 209, 210, 211, 212, 213pt, 214pt, 215, 216, 217/1, 218pt, 219pt, 221pt, 222pt, 223pt, 225pt, 226pt, 228/1 Gummidipoondi Taluk, Tiruvallur District Tamil Nadu By M/s SIPCOT for Terms of Reference (SIA/TN/MIS/76835/2022 Dt. 21.6.2022)

The proposal was placed for appraisal in this 287th SEAC meeting held on 22.6.2022. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent M/s. State Industries Promotion Corporation of Tamil Nadu Limited, has applied for seeking Terms of Reference for the Proposed Development of Industrial Park over an extent of 203.69 Ha (503.12 Acres) at Soorapoondi Village S.Nos. 65/1, 181, 182,

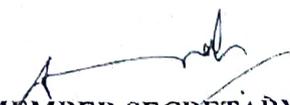
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183, 184, 185, 186, 187, 188, 189/1, 190, 192, 213pt, 214pt, 215, 216, 217, 218pt, 219 pt, 220pt, 221pt, 227pt, 228pt, 235pt. Vaniamallee Village S.Nos. -142/1, 175/2, 175/3, 175/4, 176/1, 176/2, 176/3, 177, 178/1, 179, 180/1, 180/2, 180/3, 180/4, 180/5, 180/6, 181/1, 181/2, 181/3, 181/4, 182, 183, 184, 185, 188/2, 188/3, 188/4, 188/5, 189/1, 189/2, 189/3, 189/4, 197/2, 198/1, 199, 200, 201, 202, 203/1, 204/10, 205/2, 206, 207/1, 207/2, 207/3, 207/4, 207/5, 207/6, 207/7, 207/8, 207/9, 208/1, 208/2, 208/3, 208/4, 208/5, 208/6, 209, 210, 211, 212, 213pt, 214pt, 215, 216, 217/1, 218pt, 219pt, 221pt, 222pt, 223pt, 225pt, 226pt, 228/1, Gummidipoondi Taluk, Tiruvallur District Tamil Nadu.

2. The proposed quarry/activity is covered under Category "B1" of Item 8(b) "Area Development" of the Schedule to the EIA Notification, 2006.

Based on the presentation and documents furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Terms of Reference, subject to the following TORs, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. The PP shall obtain SCNBWL prior clearance since Pulicat Bird Sanctuary is 7.34 Km. ESZ for Pulicat Bird Sanctuary has not been notified.
2. The project proponent shall obtain the approval from the competent authority for the extraction of Groundwater.
3. The project proponent shall create and monitor Environmental Management Cell.
4. The project proponent shall take fresh base line data for the study.
5. The project proponent shall comply Wet land Management Rules, 2017.
6. The project proponent shall furnish a detailed study analysis of Ayacut.
7. The project proponent shall study in detail about the PWD tank and other water bodies.
8. All industries in the SIPCOT should not store inflammable materials. The SIPCOT shall furnish the plan for the same.
9. The salt shall not be disposed to TSDF and it should be scientifically disposed and disposal plan shall be submitted.
10. The contour levels of the proposed site shall be measured and contour map shall be furnished. The project Proponent shall furnish the detailed water balance as per the MoEF & CC guidelines.


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11. The project Proponent shall furnish 'A' register, Village map with FMB sketch to check the contiguous nature of the site.
12. The Proponent shall carryout a Cumulative impact study for soil, water, air etc, and the same may be furnished in the report.
13. A detailed storm water plan to drain out the water from site shall be prepared in accordance with the contour levels of the proposed project site considering the flood occurred in the year 2015 and also considering the surrounding development.
14. Storm water drain should be utilized inside the premises and there should not be any discharge out of the plant and plan shall be submitted accordingly.
15. The layout plan for the greenbelt area shall be earmarked with GPS coordinates by the project proponent on the periphery of the site and the same shall be submitted to CMDA/DTCP for approval. It is the responsibility of the SIPCOT to have 33% green belt.
16. The proponent shall list out all the commercial activities planned in the SIPCOT area.
17. The SIPCOT shall provide a hospital facility in industrial housing area.
18. The proponent shall fix separate compound between factory and residences. Minimum distance as per guidelines should be there between factory and residence.
19. The space allotment for solid waste disposal (5% of the area) and sewage treatment shall be furnished.
20. Details of Solid Waste management plan shall be prepared as per Solid waste management Rules, 2016 by SIPCOT and shall be furnished.
21. Details of Rainwater harvesting system proposed should be furnished and the water shall be used for other beneficial purpose so that fresh water utilization is reduced.
22. The Proponent shall assess and include the Solid waste Generation and Hazardous waste Generation due to the expired chemicals.
23. The Proponent shall carry out the AAQ & ANL survey in minimum six places & minimum 6 ground water samples of Surface Water Quality to be analyzed.
24. The Proponent shall carry out the Traffic Study at minimum two locations.
25. The Proponent shall carry out the assessment and modeling study on Fugitive Emission and analysis the impact of the same.


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26. The proponent shall use green technology, renewable energy at least 20% should be of solar energy.

Appendix -I
List of Native Trees Suggested for Planting

No	Scientific Name	Tamil Name	Tamil Name
1	<i>Aegle marmelos</i>	Vilvam	வில்வம்
2	<i>Adoniaanilicera pavonina</i>	Manjadi	மஞ்சாடி, ஆனைக்குன்றிமணி
3	<i>Albizia lebbbeck</i>	Vaagai	வாகை
4	<i>Albizia amara</i>	Usil	உசில்
5	<i>Bauhinia purpurea</i>	Mantharai	மந்தாரை
6	<i>Bauhinia racemosa</i>	Aathi	ஆத்தி
7	<i>Bauhinia tomentos</i>	Iruvathi	இருவாத்தி
8	<i>Buchanania axillaris</i>	Kattuma	காட்டுமா
9	<i>Borassus flabellifer</i>	Panai	பனை
10	<i>Butea monosperma</i>	Murukkamarani	முருக்கமரம்
11	<i>Bobax ceiba</i>	Ilavu, Sevvilavu	இலவு
12	<i>Calophyllum inophyllum</i>	Punai	புன்னை
13	<i>Cassia fistula</i>	Sarakondrai	சரக்கொன்றை
14	<i>Cassia roxburghii</i>	Sengondrai	செங்கொன்றை
15	<i>Chloroxylon sweetenia</i>	Purasamaram	பரசு மரம்
16	<i>Cochlospermum religiosum</i>	Kongu, Manjallavu	கோங்கு, மஞ்சள் இலவு
17	<i>Cordia dichotoma</i>	Nauvuli	நருவுளி.
18	<i>Creteva adansonii</i>	Mavalingum	மாவலங்கம்
19	<i>Dillenia indica</i>	Uva, Uzha	உசா
20	<i>Dillenia pentagyna</i>	SiruUva, Sitruzha	சீறு உசா
21	<i>Diospyro sebenum</i>	Karungali	கருங்காலி
22	<i>Diospyro schloroxylon</i>	Vaganai	வாகவணை
23	<i>Ficus amplissima</i>	Kalltchi	கல் இச்சி
24	<i>Hibiscus tiliaceou</i>	Aatrupoovarasu	ஆற்றுப்புவரசு
25	<i>Hardwickia binata</i>	Aacha	ஆச்சா
26	<i>Holoptelia integrifolia</i>	Aavili	ஆயா மரம், ஆயிலி
27	<i>Launea coromandélica</i>	Odhiam	ஒதியம்
28	<i>Lagerstroemia speciosa</i>	Poo Marudhu	பூ மருது
29	<i>Lepisanthus tetraphylla</i>	Neikottaimaram	நெய் கொட்டை மரம்
30	<i>Limonia acidissima</i>	Vila maram	வில்லா மரம்
31	<i>Litsea glutinos</i>	Pisinpattai	அரம்பா. பிசின்பட்டை
32	<i>Madhuca longifolia</i>	Illuppai	இலுப்பை
33	<i>Manilkara hexandra</i>	UlakkaiPaalai	உலக்கை பாலை
34	<i>Minusops elengi</i>	Magizhamaram	மகிழமரம்
35	<i>Mitragyna parvifolia</i>	Kadambu	கடம்பு
36	<i>Morinda pubescens</i>	Nuna	நுனா
37	<i>Morinda citrifolia</i>	Vellai Nuna	வெள்ளை நுனா
38	<i>Phoenix sylvestre</i>	Eachai	ஈச்சமரம்
39	<i>Pongamia pinnat</i>	Pungam	புங்கம்

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SEIAA-TN

40	<i>Premna mollissima</i>	Murnai	முள்ளை
41	<i>Premna serratifolia</i>	Narunurunai	நறு முள்ளை
42	<i>Premna tomentosa</i>	Malaipoovarasu	மலை புவரசு
43	<i>Prosopis cinerea</i>	Vanni maram	வன்னி மரம்
44	<i>Pterocarpus marsupium</i>	Vengai	வேங்கை
45	<i>Pterospermum canescens</i>	Vennangu, Tada	வேண்ணாங்கு
46	<i>Pterospermum xylocarpum</i>	Polavu	புலவு
47	<i>Puthranjiva roxburghii</i>	Karipala	கறிபாலா
48	<i>Santadora persica</i>	Ugaa Maram	ஊகா மரம்
49	<i>Sapindus emarginatus</i>	Manipungan, Soapukai	மணிப்புங்கன் சோப்புக்காய்
50	<i>Saraca asoca</i>	Asoca	அசோகா
51	<i>Streblus asper</i>	Piray maram	பிராய் மரம்
52	<i>Strychnos nuxvomica</i>	Yetti	எட்டி
53	<i>Strychnos potatorum</i>	Therthang Kottai	தேத்தான் கோட்டை
54	<i>Syzygium cumini</i>	Naval	நாவல்
55	<i>Terminalia belleric</i>	Thandri	தான்றி
56	<i>Terminalia arjuna</i>	Ven marudhu	வேண் மருது
57	<i>Toona ciliata</i>	Sandhana vembu	சந்தன வேம்பு
58	<i>Thespesia populnea</i>	Puvarasu	புவரசு
59	<i>Walsuratrifoliata</i>	valsura	வால்கரா
60	<i>Wrightia tinctoria</i>	Veppalai	வேப்பாலை
61	<i>Pithecellobium dulce</i>	Kodukkapuli	கோடுக்காப்புளி

Discussion by SEIAA and the Remarks:-

The subject was placed in the 532nd meeting of SEIAA held on 14.07.2022. After detailed discussions, the Authority accepted the recommendation of SEAC and decided to grant of **Terms of Reference** as recommended by SEAC for undertaking the Environment Impact Assessment Study


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SEIAA-TN

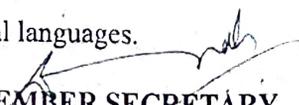
and preparation of Environment Management Plan subject to the conditions as recommended by SEAC in addition to the following conditions:

1. As per the MoEF& CC office memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP mentioning all the CER activities as committed with the action plan.
2. All the construction of Buildings shall be energy efficient and confirm the green building norms.
3. The proponent shall provide the adequate parking facility for vehicles of all the visitors.
4. The proponent shall ensure that no treated or untreated trade effluent/sewage shall be discharged outside the premises under any circumstances.
5. The disaster management and disaster mitigation standards to be seriously adhere avoid of calamities.
6. The proponent shall provide the action taken for reduction of green house gas emissions to support the climatic action to make it sustainable building.
7. The project proponent shall furnish the action taken to provide adequate parking space for visitors of all inmates including clean traffic plan.
8. The project proponent shall furnish the action taken to improve water usage efficiency in the building.
9. The project proponent shall conduct detailed study of biodiversity flora & fauna including invasives /endemic vulnerable species.
10. The project proponent shall furnish impact of Green House Gases emissions and climate change likely due to activities.
11. The project proponent shall conduct detailed soil investigation including micro flora /fauna.
12. The project proponent shall study impact on livelihood.
13. The project proponent shall furnish List of trees available in the area.
14. The project proponent shall study impact of activities on water bodies/wetlands.
15. The project proponent shall conduct studies on invasive and alien species.

The following general points shall be noted:

All documents shall be properly indexed, page numbered. Period/date of data collection shall be clearly indicated.

1. Authenticated English translation of all material provided in Regional languages.


MEMBER SECRETARY
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2. The letter/application for EC shall quote the SEIAA. File No. and also attach a copy of the letter.
 3. The index of the final EIA-EMP report must indicate the specific chapter and page no. of the EIA-EMP Report.
 4. Certificate of Accreditation issued by the QCI to the environmental consultant shall be included.
 5. The prescribed TORs would be valid for a period of Three years for submission of the EIA/EMP reports, as per the O.M. No. J- 11013/41/2006-IA.II(I) dated 22.08.2014. As per the Ministry of Environment, Forest and Climate Change Impact Assessment Division, Government of India, Circular Memo No.J-11013/41/2006-Ia-II (I) (Part) dated 7th November, 2015.
 6. After preparing the draft EIA (as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006) covering the above mentioned issues, the proponent will take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006. The final EIA / EMP shall be submitted to the SEIAA – Tamil Nadu for obtaining Environmental Clearance.
 7. The final EIA report shall be submitted to the SEIAA, Tamil Nadu for obtaining Environmental Clearance.
 8. The TORs prescribed shall be **valid for a period of three years** from the date of issue, for submission of the EIA/EMP report as per OMNo.J-11013/41/2006-IA-II(I)(part) dated 29th August 2017.

The receipt of this letter may be acknowledged.

Besides the above, the below mentioned general points should also be followed:-

- a. A note confirming compliance of the TOR, with cross referencing of the relevant sections / pages of the EIA report should be provided.
- b. All documents may be properly referenced with index, page numbers and continuous page numbering.
- c. Where data are presented in the report especially in tables, the period in which the data were collected and the sources should be indicated.


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- d. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MoEF & CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry should also be followed.
- e. The consultants involved in the preparation of EIA/EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. In this regard circular no F. No.J -11013/77/2004-IA-II(I) dated 2nd December, 2009, 18th March 2010, 28th May 2010, 28th June 2010, 31st December 2010 & 30th September 2011 posted on the Ministry's website <http://www.moef.nic.in/> may be referred.
- After preparing the EIA (as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006) covering the above mentioned points, the proponent will take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006.
 - The final EIA report shall be submitted to the SEIAA, Tamil Nadu for obtaining Environmental Clearance.
 - The TORs with public hearing prescribed shall be **valid for a period of three years** from the date of issue, for submission of the EIA/EMP report as per OMNo.J-11013/41/2006-IA-II(I)(part) dated 29th August, 2017.

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SEIAA-TN

Copy to:

1. The Additional Chief Secretary to Government, Environment & Forests Department, Govt. of Tamil Nadu, Fort St. George, Chennai - 9
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
4. The APCCF (C), Regional Office, MoEF & CC (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai -34.
5. Monitoring Cell, IA Division, Ministry of Environment, Forests & CC, Paryavaran Bhavan, CGO Complex, New Delhi 110003
6. The District Collector, Tiruvallur District.
7. Stock File.



THIRU.DEEPAK S.BILGI, I.F.S.,
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY-TAMILNADU

3rd Floor, Panagal Maaligai,
No.1, Jeenis Road, Saidapet,
Chennai-15.
Phone No. 044-24359973
Fax No. 044-24359975

AMENDMENT -TERMS OF REFERENCE (ToR)

Letter No. SEIAA-TN/F.9263/SEAC/ToR-1213/2022/Amendment/2023 dated:06.11.2023

To

M/s. State Industries Promotion Corporation of Tamil Nadu Limited,
19/A, Rukmani Lakshmi pathy road,
Egmore, Chennai-600 008.

Sir/Madam,

Sub. SEIAA-TN – Amendment to Terms of Reference for the Proposed Construction at Soorapoondi Village S.F.Nos. 65/1, 181, 182, 183, 184, 185, 186, 187, 188, 189/1, 190, 192, 213pt, 214pt, 215, 216, 217, 218pt, 219pt, 220pt, 221pt, 227/1pt, 227/2pt, 227/3pt, 228/1pt, 228/2pt, 228/3pt, 235pt. Vaniamallee Village S.Nos. -31/1, 31/2, 31/3, 31/4, 31/5, 31/6, 36, 38/1, 41/3, 41/4, 41/12, 41/20, 142/1, 175/2, 175/3, 175/4, 176/1, 176/2, 176/3, 177, 178/1, 179, 180/1, 180/2, 180/3, 180/4, 180/5, 180/6, 181/1, 181/2, 181/3, 181/4, 182, 183, 184, 185, 188/2, 188/3, 188/4, 188/5, 189/1, 189/2, 189/3, 189/4, 197/2, 198/1, 199, 200, 201, 202, 203/1, 204/10, 205/2, 206, 207/1, 207/2, 207/3, 207/4, 207/5, 207/6, 207/7, 207/8, 207/9, 208/1, 208/2, 208/3, 208/4, 208/5, 208/6, 209, 210, 211, 212, 213pt, 214pt, 215, 216, 217/1, 218pt, 219pt, 221pt, 222pt, 223pt, 225pt, 226pt, 228/1. Vaniamallee Village, Gummidipoondi Taluk, Tiruvallur District, Tamil Nadu by M/s. SIPCOT - under project category – “B1” and Schedule S.No. 8(b) Area Development” under the EIA Notification, 2006 as amended – Amendment to Terms of Reference – Issued – Regarding.

Ref: 1. TOR issued vide Letter No. SEIAA-TN/F.No.9263/SEAC/TOR-1213/2022 dated:14.07.2022


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SEIAA-TN



2. Online proposal No. SIA/TN/MIS/303835/2023 Dt: 01.09.2023 for amendment
3. Proponent application for ToR Amendment dated: 01.09.2023.
4. Minutes of the 416th SEAC Meeting held on 13.10.2023.
5. Minutes of the 670th SEIAA meeting held on 06.11.2023

Terms of Reference was accorded vide Letter No. SEIAA-TN/F.No. 9263/SEAC/ToR-1213/2022 dated:14.07.2022 to M/s. State Industries Promotion Corporation of Tamil Nadu for the Proposed Construction at Soorapoondi Village S.F.Nos. 65/1, 181, 182, 183, 184, 185, 186, 187, 188, 189/1, 190, 192, 213pt, 214pt, 215, 216, 217, 218pt, 219pt, 220pt, 221pt, 227/1pt, 227/2pt, 227/3pt, 228/1pt, 228/2pt, 228/3pt, 235pt. Vaniamallee Village S.Nos. -31/1, 31/2, 31/3, 31/4, 31/5, 31/6, 36, 38/1, 41/3, 41/4, 41/12, 41/20, 142/1, 175/2, 175/3, 175/4, 176/1, 176/2, 176/3, 177, 178/1, 179, 180/1, 180/2, 180/3, 180/4, 180/5, 180/6, 181/1, 181/2, 181/3, 181/4, 182, 183, 184, 185, 188/2, 188/3, 188/4, 188/5, 189/1, 189/2, 189/3, 189/4, 197/2, 198/1, 199, 200, 201, 202, 203/1, 204/10, 205/2, 206, 207/1, 207/2, 207/3, 207/4, 207/5, 207/6, 207/7, 207/8, 207/9, 208/1, 208/2, 208/3, 208/4, 208/5, 208/6, 209, 210, 211, 212, 213pt, 214pt, 215, 216, 217/1, 218pt, 219pt, 221pt, 222pt, 223pt, 225pt, 226pt, 228/1. Vaniamallee Village, Gummidipoondi Taluk, Tiruvallur District, Tamil Nadu under Category "B1" and Schedule S.No. 8(b) Area Development". Now, the Proponent has applied Amendment to Terms of Reference vide Online proposal No. SIA/TN/MIS/303835/2023 Dt: 01.09.2023.

Remarks of SEAC

Proposed Development of Industrial Park with Industrial Housing Facility at Soorapoondi Village S.Nos. 65/1, 181, 182, 183, 184, 185, 186, 187, 188, 189/1, 190, 192, 213pt, 214pt, 215, 216, 217, 218pt, 219pt, 220pt, 221pt, 227/1pt, 227/2pt, 227/3pt, 228/1pt, 228/2pt, 228/3pt, 235pt. Vaniamallee Village S.Nos. 31/1, 31/2, 31/3, 31/4, 31/5, 31/6, 36, 38/1, 41/3, 41/4, 41/12, 41/20, 142/1, 175/2, 175/3, 175/4, 176/1, 176/2, 176/3, 177, 178/1, 179, 180/1, 180/2, 180/3, 180/4, 180/5, 180/6, 181/1, 181/2, 181/3, 181/4, 182, 183, 184, 185, 188/2, 188/3, 188/4, 188/5, 189/1, 189/2, 189/3, 189/4, 197/2, 198/1, 199, 200, 201, 202, 203/1, 204/10, 205/2, 206, 207/1, 207/2, 207/3, 207/4, 207/5, 207/6, 207/7, 207/8, 207/9, 208/1, 208/2, 208/3, 208/4, 208/5, 208/6, 209, 210, 211, 212, 213pt, 214pt, 215, 216, 217/1, 218pt, 219pt, 221pt, 222pt, 223pt, 225pt, 226pt, 228/1 Gummidipoondi Taluk, Tiruvallur District,


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SEIAA-TN**

Tamil Nadu By M/s. State Industries Promotion Corporation of Tamil Nadu Limited - Amendment in Terms of Reference. (SIA/TN/MIS/303835/2023 Dt: 01.09.2023).

The proposal was placed in the 416th SEAC Meeting held on 13.10.2023. The project proponent gave a detailed presentation. The details of the project furnished by the proponent are available in the website (parivesh.nic.in). **The SEAC noted the following:**

1. The project proponent M/s. State Industries Promotion Corporation of Tamil Nadu Limited, has applied for seeking Amendment in Terms of Reference for the Proposed Development of Industrial Park with Industrial Housing Facility at Soorapoondi Village S.Nos. 65/1, 181, 182, 183, 184, 185, 186, 187, 188, 189/1, 190, 192, 213pt, 214pt, 215, 216, 217, 218pt, 219pt, 220pt, 221pt, 227/1pt, 227/2pt, 227/3pt, 228/1pt, 228/2pt, 228/3pt, 235pt. Vaniyamallee Village S.Nos. 31/1, 31/2, 31/3, 31/4, 31/5, 31/6, 36, 38/1, 41/3, 41/4, 41/12, 41/20, 142/1, 175/2, 175/3, 175/4, 176/1, 176/2, 176/3, 177, 178/1, 179, 180/1, 180/2, 180/3, 180/4, 180/5, 180/6, 181/1, 181/2, 181/3, 181/4, 182, 183, 184, 185, 188/2, 188/3, 188/4, 188/5, 189/1, 189/2, 189/3, 189/4, 197/2, 198/1, 199, 200, 201, 202, 203/1, 204/10, 205/2, 206, 207/1, 207/2, 207/3, 207/4, 207/5, 207/6, 207/7, 207/8, 207/9, 208/1, 208/2, 208/3, 208/4, 208/5, 208/6, 209, 210, 211, 212, 213pt, 214pt, 215, 216, 217/1, 218pt, 219pt, 221pt, 222pt, 223pt, 225pt, 226pt, 228/1.
2. The project/activity is covered under Category "B1" of Item 8(b) "Townships and Area Development Projects" of the Schedule to the EIA Notification, 2006.
3. Earlier TOR obtained – Letter No. SEIAA-TN/F.No.9263/SEAC/TOR-1213/2022 dated:14.07.2022.
4. Now, the PP has applied for amendment for the following in the existing TOR issued.

Description	Earlier TOR issued	Amendment requested	Remarks
Land Area	203.69 Ha. (503.12 Acres)	215.834 Ha. (533.11 Acres)	Due to addition of 12.144 ha lands
Survey numbers (Village wise)	Soorapoondi Village S.Nos. 65/1, 181, 182, 183, 184, 185, 186, 187, 188, 189/1, 190, 192, 213pt, 214pt, 215, 216.	Soorapoondi Village S.Nos. 65/1, 181, 182, 183, 184, 185, 186, 187, 188, 189/1, 190, 192, 213pt, 214pt, 215, 216.	-


MEMBER SECRETARY
SEIAA-TN

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Letter No. SEIAA-TN/F.9263/SEAC/ToR-1213/2022/Amendment/2023 dated:06.11.2023

	217. 218pt. 219 pt. 220pt. 221pt. 227pt. 228pt. 235pt. Vaniamallee Village S.Nos. -142/1, 175/2, 175/3, 175/4, 176/1, 176/2, 176/3, 177, 178/1, 179, 180/1, 180/2, 180/3, 180/4, 180/5, 180/6, 181/1, 181/2, 181/3, 181/4, 182, 183, 184, 185, 188/2, 188/3, 188/4, 188/5, 189/1, 189/2, 189/3, 189/4, 197/2, 198/1, 199, 200, 201, 202, 203pt, 204/10, 205/2, 206, 207/1, 207/2, 207/3, 207/4, 207/5, 207/6, 207/7, 207/8, 207/9, 208/1, 208/2, 208/3, 208/4, 208/5, 208/6, 209, 210, 211, 212, 213pt, 214pt, 215, 216, 217/1, 218pt, 219pt, 221pt, 222pt, 223pt, 225pt, 226pt, 228/1.	217, 218pt, 219pt, 220pt, 221pt, 227/1pt, 227/2pt, 227/3pt, 228/1pt, 228/2pt, 228/3pt, 235pt. Vaniamallee Village S.Nos. 31/1, 31/2, 31/3, 31/4, 31/5, 31/6, 36, 38/1, 41/3, 41/4, 41/12, 41/20, 142/1, 175/2, 175/3, 175/4, 176/1, 176/2, 176/3, 177, 178/1, 179, 180/1, 180/2, 180/3, 180/4, 180/5, 180/6, 181/1, 181/2, 181/3, 181/4, 182, 183, 184, 185, 188/2, 188/3, 188/4, 188/5, 189/1, 189/2, 189/3, 189/4, 197/2, 198/1, 199, 200, 201, 202, 203/1, 204/10, 205/2, 206, 207/1, 207/2, 207/3, 207/4, 207/5, 207/6, 207/7, 207/8, 207/9, 208/1, 208/2, 208/3, 208/4, 208/5, 208/6, 209, 210, 211, 212, 213pt, 214pt, 215, 216, 217/1, 218pt, 219pt, 221pt, 222pt, 223pt, 225pt, 226pt, 228/1.	
Industrial	Nil	6.32 acres	Plot AM-3 is


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SEIAA-TN

Letter No. SEIAA-TN/F.9263/SEAC/ToR-1213/2022/Amendment/2023 dated:06.11.2023

Housing facility			earmarked for Industrial Housing
Public Hearing	ToR issued with Public Hearing	Public Hearing to be excluded	Public Hearing is not applicable for 8(b) projects.

Based on the presentation & documents furnished by the PP, SEAC decided to **recommend the above amendments in the Terms of Reference**. The remaining conditions stipulated vide ToR Letter No. SEIAA-TN/F.No.9263/SEAC/TOR-1213/2022 dated:14.07.2022 will remain unaltered.

Discussion of SEIAA:

The subject was placed in the 667th Authority meeting held on 06.11.2023. The Authority noted that the subject was appraised in the 416th SEAC meeting held on 13.10.2023. The SEAC noted that the PP has applied for amendment for the following in the existing ToR issued.

Description	Earlier TOR issued	Amendment requested	Remarks
Land Area	203.69 Ha. (503.12 Acres)	215.834 Ha. (533.11 Acres)	Due to addition of 12.144 ha lands
Survey numbers (Village wise)	Soorapoondi Village S.Nos. 65/1, 181, 182, 183, 184, 185, 186, 187, 188, 189/1, 190, 192, 213pt, 214pt, 215, 216, 217, 218pt, 219 pt, 220pt, 221pt, 227pt, 228pt, 235pt. Vaniamallee Village S.Nos. -142/1, 175/2, 175/3, 175/4, 176/1, 176/2, 176/3, 177, 178/1, 179, 180/1, 180/2, 180/3, 180/4, 180/5, 180/6, 181/1, 181/2,	Soorapoondi Village S.Nos. 65/1, 181, 182, 183, 184, 185, 186, 187, 188, 189/1, 190, 192, 213pt, 214pt, 215, 216, 217, 218pt, 219pt, 220pt, 221pt, 227/1pt, 227/2pt, 227/3pt, 228/1pt, 228/2pt, 228/3pt, 235pt. Vaniamallee Village S.Nos. 31/1, 31/2, 31/3, 31/4, 31/5, 31/6, 36, 38/1, 41/3, 41/4, 41/12, 41/20, 142/1, 175/2, 175/3, 175/4, 176/1, 176/2,	-

[Signature]
MEMBER SECRETARY
SEIAA-TN

[Signature]

	181/3, 181/4, 182, 183, 184, 185, 188/2, 188/3, 188/4, 188/5, 189/1, 189/2, 189/3, 189/4, 197/2, 198/1, 199, 200, 201, 202, 203pt, 204/10, 205/2, 206, 207/1, 207/2, 207/3, 207/4, 207/5, 207/6, 207/7, 207/8, 207/9, 208/1, 208/2, 208/3, 208/4, 208/5, 208/6, 209, 210, 211, 212, 213pt, 214pt, 215, 216, 217/1, 218pt, 219pt, 221pt, 222pt, 223pt, 225pt, 226pt, 228/1.	176/3, 177, 178/1, 179, 180/1, 180/2, 180/3, 180/4, 180/5, 180/6, 181/1, 181/2, 181/3, 181/4, 182, 183, 184, 185, 188/2, 188/3, 188/4, 188/5, 189/1, 189/2, 189/3, 189/4, 197/2, 198/1, 199, 200, 201, 202, 203/1, 204/10, 205/2, 206, 207/1, 207/2, 207/3, 207/4, 207/5, 207/6, 207/7, 207/8, 207/9, 208/1, 208/2, 208/3, 208/4, 208/5, 208/6, 209, 210, 211, 212, 213pt, 214pt, 215, 216, 217/1, 218pt, 219pt, 221pt, 222pt, 223pt, 225pt, 226pt, 228/1.	
Industrial Housing facility	Nil	6.32 acres	Plot AM-3 is earmarked for Industrial Housing
Public Hearing	ToR issued with Public Hearing	Public Hearing to be excluded	Public Hearing is not applicable for 8(b) projects.

Based on the presentation & documents furnished by the PP, SEAC decided to **recommend the above amendments in the Terms of Reference**. The remaining conditions stipulated vide ToR Letter No. SEIAA-TN/F.No.9263/SEAC/TOR-1213/2022 dated:14.07.2022 will remain unaltered.

The Authority after detailed discussion accepts the recommendation of SEAC and decided to grant Amendment in the Terms of Reference as follows subject to grant the existing conditions


MEMBER SECRETARY
SEIAA-TN

as mentioned in the ToR vide Lt.No. SEIAA-TN/F.No.9263/SEAC/TOR-1213/2022 dated:14.07.2022 are remains unaltered.

Description	Earlier TOR issued	ToR Amendment recommended
Land Area	203.69 Ha. (503.12 Acres)	215.834 Ha. (533.11 Acres)
Survey numbers (Village wise)	Soorapoondi Village S.Nos. 65/1, 181, 182, 183, 184, 185, 186, 187, 188, 189/1, 190, 192, 213pt, 214pt, 215, 216, 217, 218pt, 219 pt, 220pt, 221pt, 227pt, 228pt, 235pt. Vaniamallee Village S.Nos. -142/1, 175/2, 175/3, 175/4, 176/1, 176/2, 176/3, 177, 178/1, 179, 180/1, 180/2, 180/3, 180/4, 180/5, 180/6, 181/1, 181/2, 181/3, 181/4, 182, 183, 184, 185, 188/2, 188/3, 188/4, 188/5, 189/1, 189/2, 189/3, 189/4, 197/2, 198/1, 199, 200, 201, 202, 203pt, 204/10, 205/2, 206, 207/1, 207/2, 207/3, 207/4, 207/5, 207/6, 207/7, 207/8, 207/9, 208/1, 208/2, 208/3, 208/4, 208/5, 208/6, 209, 210, 211, 212, 213pt, 214pt, 215, 216, 217/1, 218pt, 219pt, 221pt, 222pt, 223pt, 225pt, 226pt, 228/1.	Soorapoondi Village S.Nos. 65/1, 181, 182, 183, 184, 185, 186, 187, 188, 189/1, 190, 192, 213pt, 214pt, 215, 216, 217, 218pt, 219pt, 220pt, 221pt, 227/1pt, 227/2pt, 227/3pt, 228/1pt, 228/2pt, 228/3pt , 235pt. Vaniamallee Village S.Nos. 31/1, 31/2, 31/3, 31/4, 31/5, 31/6, 36, 38/1, 41/3, 41/4, 41/12, 41/20 , 142/1, 175/2, 175/3, 175/4, 176/1, 176/2, 176/3, 177, 178/1, 179, 180/1, 180/2, 180/3, 180/4, 180/5, 180/6, 181/1, 181/2, 181/3, 181/4, 182, 183, 184, 185, 188/2, 188/3, 188/4, 188/5, 189/1, 189/2, 189/3, 189/4, 197/2, 198/1, 199, 200, 201, 202, 203/1, 204/10, 205/2, 206, 207/1, 207/2, 207/3, 207/4, 207/5, 207/6, 207/7, 207/8, 207/9, 208/1, 208/2, 208/3, 208/4, 208/5, 208/6, 209, 210, 211, 212, 213pt, 214pt, 215, 216, 217/1, 218pt, 219pt, 221pt, 222pt, 223pt, 225pt, 226pt, 228/1.
Industrial Housing facility	Nil	6.32 acres


MEMBER SECRETARY
SEIAA-TN

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Letter No. SEIAA-TN/F.9263/SEAC/ToR-1213/2022/Amendment/2023 dated:06.11.2023

Public Hearing	ToR issued with Public Hearing	Public Hearing to be excluded
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MEMBER SECRETARY
SEIAA-TN



Copy to:

1. The Additional Chief Secretary to Government, Environment, Climate Change and Forests Department, Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD Cum-Office Complex, East Arjun Nagar, New Delhi - 110032.
3. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
4. The APCCF (C), Regional Office, Ministry of Environment & Forest (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai - 34.
5. Monitoring Cell, I A Division, Ministry of Environment & Forests, Paryavaran Bhavan, CGO Complex, New Delhi - 110003.
6. Stock File.

Agenda No: 450-18

(File No: 9263/2023)

Proposed Development of Industrial Park with Industrial Housing Facility over an extent of 215.834 Ha (533.11 Acres) at Soorapoondi Village S.F.Nos. 65/1, 181, 182, 183, 184, 185, 186, 187, 188, 189/1, 190, 192, 213pt, 214pt, 215, 216, 217, 218pt, 219pt, 220pt, 221pt, 227/1pt, 227/2pt, 227/3pt, 228/1pt, 228/2pt, 228/3pt, 235pt & Vaniamallee Village S.Nos. 31/1, 31/2, 31/3, 31/4, 31/5, 31/6, 36, 38/1, 41/3, 41/4, 41/12, 41/20, 142/1, 175/2, 175/3, 175/4, 176/1, 176/2, 176/3, 177, 178/1, 179, 180/1, 180/2, 180/3, 180/4, 180/5, 180/6, 181/1, 181/2, 181/3, 181/4, 182, 183, 184, 185, 188/2, 188/3, 188/4, 188/5, 189/1, 189/2, 189/3, 189/4, 197/2, 198/1, 199, 200, 201, 202, 203/1, 204/10, 205/2, 206, 207/1, 207/2, 207/3, 207/4, 207/5, 207/6, 207/7, 207/8, 207/9, 208/1, 208/2, 208/3, 208/4, 208/5, 208/6, 209, 210, 211, 212, 213pt, 214pt, 215, 216, 217/1, 218pt, 219pt, 221pt, 222pt, 223pt, 225pt, 226pt, 228/1 of Gummidipoondi Taluk, Tiruvallur District, Tamil Nadu by M/s. State Industries Promotion Corporation of Tamil Nadu Limited - For Environmental Clearance. (SIA/TN/INFRA2/463400/2024 dated: 20.02.2024).

The proposal was placed for appraisal in the 450th meeting of SEAC held on 08.03.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, M/s. State Industries Promotion Corporation of Tamil Nadu Limited has applied for seeking Environmental Clearance for the Proposed Development of Industrial Park with Industrial Housing Facility over an extent of 215.834 Ha (533.11 Acres) at Soorapoondi Village S.F.Nos. 65/1, 181, 182, 183, 184, 185, 186, 187, 188, 189/1, 190, 192, 213pt, 214pt, 215, 216, 217, 218pt, 219pt, 220pt, 221pt, 227/1pt, 227/2pt, 227/3pt, 228/1pt, 228/2pt, 228/3pt, 235pt & Vaniamallee Village S.Nos. 31/1, 31/2, 31/3, 31/4, 31/5, 31/6, 36, 38/1, 41/3, 41/4, 41/12, 41/20, 142/1, 175/2, 175/3, 175/4, 176/1, 176/2, 176/3, 177, 178/1, 179, 180/1, 180/2, 180/3, 180/4, 180/5, 180/6, 181/1, 181/2, 181/3, 181/4, 182, 183, 184, 185, 188/2, 188/3, 188/4, 188/5, 189/1, 189/2, 189/3, 189/4, 197/2, 198/1, 199, 200, 201, 202, 203/1, 204/10, 205/2, 206, 207/1, 207/2, 207/3.


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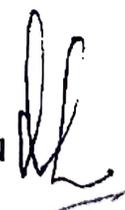
207/4, 207/5, 207/6, 207/7, 207/8, 207/9, 208/1, 208/2, 208/3, 208/4, 208/5, 208/6, 209, 210, 211, 212, 213pt, 214pt, 215, 216, 217/1, 218pt, 219pt, 221pt, 222pt, 223pt, 225pt, 226pt, 228/1 of Gummidipoondi Taluk, Tiruvallur District, Tamil Nadu.

2. The project/activity is covered under Category "B1" of Item 8(b) "Townships and Area Development Projects" of the Schedule to the EIA Notification, 2006.
3. As per the EIA Notification 2006 and its amendments the project is termed under Schedule 8 (b), Category B, since the area of Industrial Park is < 500 hectare and not housing any industry of Category A or B. As reported, the Industrial Park is proposed to accommodate Electronics/Electrical, Engineering & Fabrication Industries which do not fall under the purview of EIA Notification 2006 and its subsequent amendments.
4. ToR issued vide Lr.No.SEIAA-TN/F.No.9263/SEAC/ToR-1213/2022 Dated:14.07.2022.
5. ToR amendment issued vide Lr.No.SEIAA-TN/F.No.9263/SEAC/ToR-1213/2022/Amendment/2023 Dated:06.11.2023.
6. EIA Report submitted on 21.02.2024.

Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The Environmental Clearance is sought for "Development of Industrial Park with Industrial Housing Facility at Soorapoondi and Vaniamallee villages, Gummidipoondi Taluk, Thiruvallur District, Tamil Nadu" over an extent of 215.834 Ha (533.11 Acres) by M/s. State Industries Promotion Corporation of Tamil Nadu Limited (SIPCOT).
2. M/s. Hubert Enviro Care Systems Pvt Ltd is the EIA Consultant for the project.
3. Total plot area of the project is 533.11 Acres (215.834 Ha) in which total developable area is 533.11 acres (215.834 Ha) respectively.
4. Maximum number of floors in the project will be G+4 for Industrial Housing unit and maximum height of the building will be 18.2m.


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- 5. The total developable area is 533.11 Acres (215.834 Ha) which includes industrial plots, industrial Housing, Other Common facilities, Greenbelt, SWM, Road, Storm Water Drain, OSR and such other Infrastructure facilities.
- 6. Salient features of the project as submitted by the project proponent:

PROJECT SUMMARY			
S. No.	Description	Total Quantity	Unit
GENERAL			
1	Plot Area	533.11 Acres (215.834 Ha)	Acres (Ha)
2	Proposed Built Up Area of Industrial Housing unit	22041.18	SQMT
3	Total no of Saleable DU's/Villas	Not applicable Total developable area is 533.11 Acres (215.834 Ha) which includes industrial plots (79 plots), industrial housing, Other Common facilities, Greenbelt, SWM & E waste Management, Road, Storm Water Drain, OSR and such other infrastructure facilities.	No.
4	Max Height – (Height of tallest block)	18.2	M
5	No of Building Blocks (Residential + Community facilities)	4 tower(in Industrial Housing)	No.
6	Max No of Floors	G+4	No.
7	Expected Population	Construction phase - 100 Nos. Operation phase – 10,800 Nos (including 1920 Nos for	No.

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		Industrial Housing during operation phase)	
8	Total Cost of Project	495.52	CR
9	Project Activity :	Development of Industrial Park with Industrial Housing Facility at Soorapoondi and Vaniamallee villages, Gummidipoondi Taluk, Thiruvallur District, Tamil Nadu" over an extent of 215.834 Ha (533.11 Acres) by M/s. State Industries Promotion Corporation of Tamil Nadu Limited (SIPCOT)	
AREAS			
10	Permissible Ground Coverage Area (xx%)	-	SQMT
11	Proposed Ground Coverage Area (xx%)	-	SQMT
12	Permissible FSI Area (xxx)	-	
13	Proposed FSI Area	-	
14	Other Non FSI Areas - Including basement area etc.	-	
15	Proposed Total Built Up Area	-	SQMT
WATER			
16	Total Water Requirement	4789	KLD
17	Fresh water requirement	874	KLD
18	Treated Water Requirement	2133	KLD
19	Wastewater Generation	1786 (Sewage-593 & Effluent-1193)	KLD
20	Proposed Capacity of STP & ETP	STP - 250 ETP-1300	KLD

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21	Treated Water Available for Reuse	1782	KLD
22	Treated Water Recycled		KLD
23	Surplus treated water to be discharged in Municipal Sewer with Prior permission, if any	Nil	KLD
RAINWATER HARVESTING			
24	Rainwater Harvesting - Recharge Pits	3522	No.
25	Rainwater Harvesting Sump Capacity	-	M ³
PARKING			
25	Total Parking Required as / Building Bye Laws	Will be provided by Individual unit within the plot as per norms Statement mentioned in EIA: Truck parking is provided in Common amenities area by SIPCOT and Individual units will also have their own parking space within their Site.	ECS
26	Proposed Total Parking		ECS
27	Parking in Basements	Nil	
GREEN AREA			
28	Proposed Green Area (Minimum 15.0% of plot area)	Overall GB 192.37 acres (77.883 Ha)	Acres (Ha)
	Total area	533.11 Acres	Acres (Ha)

29

		(215.834 Ha) – Developable area	
	Existing trees on plot	6,117	Nos
	Number of trees to be planted	1,46,027	Nos
	Number of trees to be transplanted/cut	-	Nos
SOLID WASTE MANAGEMENT			
29	Total Solid Waste Generation	4.860	TPD
30	Organic waste	2.916	TPD
31	Mode of Treatment & Disposal	<p>For Industrial Park: Individual industries will segregate the waste and organic waste will be composted and used as manure for green belt development. Inorganic waste will be sold to TNPCB authorized recyclers/local vendors by individual industries.</p> <p>For Industrial Housing: Organic wastes will be composted in Organic Waste Convertor and the compost will be used as manure for green belt development. Inorganic waste will be collected and sold to TNPCB authorized recyclers / local vendors.</p>	TPD
32	Quantity of Sludge Generated from STP & Disposal	<p>Will be done by Individual unit as per Norms</p> <p>For housing: 25 kg/day sludge from STP will be used as manure</p>	KG/DA Y
33	Quantity of E-Waste Generation & Disposal	E-waste such used PC, equipment, sensor, controller, etc) will be generated from the	KG/DA Y

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		proposed units in IP and Industrial Housing. The same will be disposed through TNPCB Authorized E-waste Vendor by Individual units as per E-waste Management Rules 2022.			
34	Quantity of Hazardous waste Generation & Disposal	Hazardous waste schedule & type	Quantity	Method of Disposal	LPD
		5.1 - Used /Spent Oil	0.5KL/ A	Will be sent to TNPCB authorized recyclers/vendors	
		33.3-Empty barrels/ containers/ liners contaminated with hazardous chemicals/wastes	5 nos/ Annum	Will be sent to TNPCB authorized recyclers	
POWER / GREEN POWER					
34	Total Power Requirement	22		MVA	
35	DG set backup	Individual industries will have their own power back up:		KVA	
36	No of DG Sets	<ul style="list-style-type: none"> 1x500 kVA DGs will act as power back up for Industrial Housing. 		No.	


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		<ul style="list-style-type: none"> SIPCOT will not propose any power back up for other common facilities. 	
37	Solar Panels – Roof Coverage	<p>50% of total roof coverage</p> <p>1) Solar panels will be proposed in the roof top of Project office. Solar power will be utilized for the IP internal road lighting.</p> <p>2) Apart from this, individual industries will be advised to provide roof top solar panels & solar lighting to reduce power consumption.</p>	%
38	Hot Water Requirement	-	-
	Of which met by Solar Panels	-	-

Population details:

POPULATION			
Residential	DU'S	POP/DU	TOTAL POPULATION
Total Saleable Du's			
Total	-	-	-
Non Residential			
CLUB house (Employees etc.)	Area		
Club/ Industrial Employees	10,800 Nos (including 1920 Nos for industrial Housing during operation phase)	-	10,800 Nos (including 1920 Nos for industrial Housing during operation phase)


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Commercial	-	-	-
Facility Management Staff	-	-	-
Total	10,800	-	10,800
Visitors	-	-	-
Residential	-	-	-
Club/Community Hall	-	-	-
Commercial	-	-	-
Total Visitors	-	-	-
Total Population	10,800	-	10,800
EMP Cost	Capital cost-34.59 Crores Recurring cost-67 lakhs		
CER Cost	Rs. 1.5 Crores. As accepted by the project proponent, amount shall be spent for the conservation measures towards Pulicat Bird Sanctuary in consultation with the State Wildlife Warden, Chennai.		

RECOMMENDATION OF THE COMMITTEE

The Committee discussed the matter and recommended a grant of environmental clearance for the project proposal as above and subject to the standard conditions as per the Annexure II of this minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions:

Additional Conditions:

1. The construction shall comply with Green Building norms and shall get minimum IGBC Gold rating.
2. The PP shall ensure that 33% of the total land area is maintained as green area.


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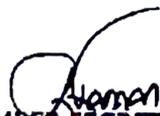
3. PP shall submit the commitment letter from the local body for supply of fresh water.
4. The project proponent shall continuously operate and maintain the Sewage treatment plant & Grey Water Treatment Plant to achieve the standards prescribed by the TNPCB/CPCB.
5. The proponent must protect 5 numbers of Ficus trees existing in the site by constructing stone wall fencing around each tree.
6. STP shall be installed on 10-year BOOT basis, so that the construction and maintenance are combined in one single responsibility.
7. The project proponent shall provide entry and exit points for the OSR area, play area as per the norms for the public usage and as committed. The PP shall construct a pond of appropriate size in the earmarked OSR land in consultation with the local body. The pond should be modelled like a temple tank with parapet walls, steps, etc. The pond is meant to play three hydraulic roles, namely (1) as a storage, which acted as insurance against low rainfall periods and also recharges groundwater in the surrounding area, (2) as a flood control measure, preventing soil erosion and wastage of runoff waters during the period of heavy rainfall, and (3) as a device which was crucial to the overall eco-system.
8. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
9. Project proponent should ensure that there will be no use of "Single use of Plastic" (SUP).
10. The proponent should provide the sufficient electric vehicle charging points as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
11. The project proponent should develop green belt in the township as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms.


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- 12. Project proponent should invest the CSR amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
- 13. Proponent should submit the certified compliance report of previous/present EC along with action taken report to the Regional office MoEF Lko/Director of Environment and other concerning authority regularly.
- 14. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.
- 15. The project proponent shall provide a measuring device for monitoring the various sources of water supply namely fresh water, treated waste water and harvested rain water.
- 16. The proponent should provide the MoU with STPs' owner/concerned department for getting the STPs treated water for construction use.


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